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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 16th October, 2019.

No.LL(B).47/2010/134.—The Maharashtra Institute of Technology University of Meghalaya (Amendment) Act, 2019 (Act No. 21 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 21 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

**MAHARASHTRA INSTITUTE OF TECHNOLOGY UNIVERSITY OF
MEGHALAYA (AMENDMENT) ACT, 2019.**

**An
Act**

to further amend the Maharashtra Institute of Technology University of Meghalaya Act, 2010 (Act. No. 3 of 2011).

Be it enacted by the Legislature of the State of Meghalaya on the Seventieth Year of the Republic of India as follows :-

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| Short title and commencement. | <p>1. (1) This Act may be called the Maharashtra Institute of Technology University of Meghalaya (Amendment) Act, 2019.</p> <p>(2) It shall come into force from the date of notification in the official Gazette.</p> |
| Amendment of Section 4. | <p>2. In the existing sub-section (18) of Section 4 of the principal Act, the words “/off-shore campus(es), Career Academy Centers and Affiliated colleges” shall be omitted.</p> |
| Amendment of Section 11. | <p>3. After the existing clause(b) of sub-section (3) of Section 11, the following proviso shall be inserted, namely-</p> <p>“Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission may be issued by the Visitor after due consultation with the State Government”.</p> |
| Amendment of Section 39. | <p>4. The existing sub-section (4) of Section 39 shall be substituted by the following, namely-</p> <p>“Not exceeding 75% of the incomes received from the endowment fund shall be used for the purpose of development work of the University; not less than 20% of such incomes shall be reinvested in the endowment fund and 5% of such incomes shall be utilized by the State Government for funding the Private Universities Regulatory Board set up under the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time”.</p> |
| Amendment of Section 46. | <p>5. After the existing sub-section (4) of Section 46 the following proviso shall be inserted, namely-</p> <p>“Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangement for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies”.</p> |
| Amendment of Section 49. | <p>6. The existing Section 49 shall be substituted as follows, namely-</p> |

“Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 as amended from time to time and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time.”

Savings.

7. Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid unless revoked or annulled by the State Government.

D. LYNGDOH,

Deputy Secretary to the Govt. of Meghalaya,
Law Department.